

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

Company Appeal (AT) (Insolvency) No. 948 of 2020

IN THE MATTER OF:

Babu Phutane Sakamani & Ors.

...Appellants

Versus

M/s Bhagyalakshmi Homes LLP

.... Respondent

Present: -

For Appellant: Mr. Srijan Sinha and Mr. Himanshu Chaubey, Advocates.

For Respondent: Mr. Sanyam Jain, Advocate for R-1

Mr. Aditya Marwah, (Intervenor for IISL Bank).

Mr. Raunak Dhillon (Intervenor for IIFL Bank).

Mr. Shubhankar Jain, Advocate.

WITH

Company Appeal (AT) (Insolvency) No. 1032 of 2020

IN THE MATTER OF:

P. Murali Shankar & Ors.

...Appellants

Versus

M/s Bhagyalakshmi Homes LLP

.... Respondent

Present: -

For Appellant: Mr. Ishan George, Advocate.

For Respondent: Mr. Raunak Dhillon (Intervenor for IIFL Bank).

ORDER
(Virtual Mode)

11.02.2021 In terms of the order dated 05-01-2021 Mr. Sanyam Jain, Advocate appears on behalf of the Respondent was directed to file Reply Affidavit, but order has not been complied.

Today, when the case was called out Mr. Sanyam Jain, Advocate for the Respondent submits that some talk regarding settlement of the matter is going on outside the court.

Cont.....

Learned Counsel for the Appellant declined that he has no knowledge regarding settlement of the matter.

The matter is adjourned for two weeks to enable the parties to settle the dispute outside the court.

Mr. Raunak. Dhillon, Advocate propose to file Hard Copy of Intervention Application for IFN Finance Ltd. and submitted that he has filed e-filing of Intervention Application. At this stage, no order is passed. Only on the next date appropriate direction will be issued on this prayer.

List the Appeal 'For Admission (After Notice)' on **1st March, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

R. N./ nn /